

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.149/MP/2015

- Subject : Seeking approval for revised lignite transfer price of NLC mines for the period 1.4.2009 to 31.3.2014 on account of truing up additional capitalization, O&M, Income Tax, Return on Equity and FERV along with Ministry of Coal guidelines on Fixation of transfer price of lignite.
- Date of hearing : 23.7.2015
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
- Petitioner : Neyveli Lignite Corporation Limited
- Respondents : Tamil Nadu Generation and Distribution Company Limited and others
- Parties present : Shri M.G. Ramachandran, Advocate, NLC
Shri E. Elango, NLC
Shri S. Gnanaprabharadan, NLC
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed seeking approval of revised lignite transfer price of NLC Mines for the period from 1.4.2009 to 31.3.2014 on account of truing up additional capitalization, O & M expenditure, Income Tax, Return on Equity and FERV. Learned counsel further submitted that based on the Ministry of Coal guidelines on Mine Closure, NLC had worked out the lignite transfer price which was certified by the auditor. Learned counsel requested to approve the revised lignite transfer price in the computation of energy charges and computation of interest on working capital specified in the tariff orders.

2. Learned counsel for TANGEDCO requested for three weeks time to file reply to the petition.

3. After hearing the learned counsels for the petitioner and TANGEDCO, the Commission admitted the petition and directed to issue notice to the respondents.

4. The Commission directed the petitioner to serve copy of the petition on the respondents immediately, if not served. The respondents were directed to file their replies, by 14.8.2015 with an advance copy to the petitioner who may file its rejoinder, if any, by 28.8.2015. The Commission directed that due dates of filing shall be complied with and no further extension on that account shall be granted.

5. The petition shall be listed for hearing on 15.9.2015.

**By order of the Commission
Sd/-**

**(T. Rout)
Chief (Law)**